

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.2690 of 2000

New Delhi, this the 23rd day of February, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

1. Shri K.P. Tyagi
S/o Shri Ram Niwas Tyagi, Radio Colony,
Delhi-110 009.
2. Shri Satish Kumar
S/o Shri Babu Ram Verma
R/o RZ-48 B, Radhu Nagar,
Pankha Road, Bysian Line, Near Janak Cinema,
New Delhi.
3. Sandeep Tyagi
S/o Shri Ashok Kumar Tyagi
C-108, DDA Flats (1), Katwaris Sarai,
New Delhi.
4. Shri Amit Sharma
S/o Shri Gopal Dutt Sharma
R/o RZ-90 Gali No.7, Mohan Block,
Sagar Pur West,
New Delhi.

-APPLICANTS

(By Advocate: Ms. Ratna Aggarwal)

Versus

1. Government of NCT of Delhi,
Through its Chief Secretary,
Old Secretariat,
Delhi.
2. Netaji Subhash Institute
of Technology,
Through its Director,
Sector-3, Dwarka Pappan Kalan,
New Delhi.
3. Superintendent of Engineer (Civil)
Netaji Subhash Institute
of Technology,
Sector-3, Dwarka Pappan Kalan,
New Delhi.
4. Dean Administration
Netaji Subhash Institute
of Technology,
Sector-3, Dwarka Pappan Kalan,
New Delhi.

-RESPONDENTS

(By Advocate: Shri S.K. Luthra)

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

Heard Ms. Rekha Aggarwal, learned counsel for

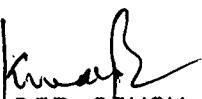
K.S.

the applicant and Shri S.K. Luthra, learned counsel for the respondents.

2. Shri luthra has raised a preliminary objection that this Tribunal has no jurisdiction to entertain the present OA as the relief sought is against the Netaji Subhash Institute of Technology where the applicants are working is a Society registered under the Societies Registration Act, 1860 vide Registration Certificate dated 12.6.1987 and no notification under Section 14(2) of the Administrative Tribunal's Act, 1985 has been issued bringing this institution within the Tribunal's jurisdiction.

3. The learned⁶ counsel for the applicant was unable to rebut this preliminary objection.

4. After going through the records, Notification dated 12.6.1987 and the judgment given in OA 221/1996 relied upon by the learned counsel for the respondents, the OA is dismissed for lack of jurisdiction. No costs.


(KULDIP SINGH)
MEMBER(JUDL)

Rakesh